

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD  
Court 2**

**C.P. (I.B) No.280/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2021**

Name of the Company: Radiant Flow Engineers  
V/s  
Roselabs Polymers Ltd

Section 9 of the Insolvency and Bankruptcy Code,  
2016

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

**ORDER  
(through video conferencing)**

Advocate, Mr. Tirth Bhatt appeared on behalf of Petitioner.


Learned lawyer appearing on behalf of the Petitioner filed a pursoris to withdraw the instant petition.

The permission is granted.

Accordingly, **CP(IB) 280/2019** is dismissed as withdrawn.

  
**CHOCKALINGAM THIRUNAVUKKARASU  
MEMBER TECHNICAL**

Dated this the 20th day of January, 2021

  
**MANORAMA KUMARI  
MEMBER JUDICIAL**